

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated : Allahabad this 15th day of Nov. 1995.

QUORUM : Hon'ble Mr. S. Das Gupta, Member-A.
Hon'ble Mr. T. L. Verma, Member-J.

Original Application No. 937 of 1995.

Ashok Kumar Verma son of Sri R. N. Verma,
R/o. 28-B/78F, Dandiya Allahpur, District
Allahabad.Applicant.

(By Advocate Sri R.K.Pandey & Sri Piyush Shukla)

Versus

1. Union of India through Secretary,
Ministry of Public Grievances and
Pension(Department of Personnel & Training),
Government of India, New Delhi.

2. Union Public Service Commission,
through the Secretary Dhaulpur House,
Shahjahan Road, New Delhi.
.....Respondents.

ORDER (oral)
(BY HON. MR. S. DAS GUPTA, MEMBER-A)

Heard Sri R. K. Pandey counsel for the
applicant at the admission stage. The applicant was
a candidate for 1995 Civil Services Examination and
his name did not appear among the list of successful
candidates after the preliminary examination. The
applicant contends that he has done fairly well
in the preliminary examination and his name should
have appeared as O.B.C. candidate in 27% quota.

W.

The application is wholly based on presumption that the applicant has done well, ^{enough} entitled to be selected in the preliminary examination. This is his personal presumption of his own performance and that presumption can not therefore, be the basis of selection. Official business is presumed to be carried out correctly in normal course and there is nothing in the application that this was not the case ~~to~~ rebut the above presumption.

2. We find no merit whatsoever in this application and accordingly dismiss the same in limine.

J. Bhuyan
Member-(J)

W.R.
Member-(A)

V.K.P/-